THE CONDUCT OF ASSEMBLY ELECTIONS (SIKKIM) RULES, 1979

1Notification No. S.O. 519(E), dated the 7th September, 1979.—In exercise of the powers conferred by section 169, read with sub-section (2) of section 5A and sub-section (1) of section 33 of the Representation of the People Act, 1951 (43 of 1951), and in suppression of the Conduct of Assembly Elections (Sikkim) Rules, 1976, the Central Government, after consulting the Election Commission, hereby makes the following Rules, namely:—

1. Short title and commencement.—(1) These Rules may be called the Conduct of Assembly Elections (Sikkim) Rules, 1979.

(2) They shall come into force at once.

2. Application of the Conduct of Elections Rules, 1961, for elections to the Legislative Assembly of Sikkim.—The Conduct of Elections Rules, 1961, in so far as they relate to an election to the Legislative Assembly of a State, shall apply to any election to the Legislative Assembly of Sikkim, subject to the following modifications, namely:—

(i) in rule 4 of the Conduct of Elections Rules, 1961 (hereinafter referred to as the said Rules),—

(a) for the words, figures and letters "Forms 2A to 2E", the words, figures and letters "Forms 2F to 2H" shall be substituted;

(b) in the proviso, for the words, figures and letters "Form 2A or Form 2B", the words, figures and letters "Form 2F, Form 2G or Form 2H" shall be substituted;

(ii) in rule 7 of the said Rules, for the words, figures and letters "in such one of the Forms 3A to 3C", the words, figures and letters "in Form 3D or Form 3E" shall be substituted;

(iii) in rule 37 of the said Rules, after sub-rule (2), the following sub-rule shall be inserted, namely:-

"(2A) Notwithstanding anything contained in clause (b) of sub-rule (2) and subject to such general or special directions if any, as may be given by the Election Commission in this behalf, the presiding officer may, if an elector is not able to produce his identity card for any valid reason and the presiding officer is otherwise satisfied about the identity of such elector, supply a ballot paper to such elector and allow him to vote.";

2*                                           *                                           *                                           *                                           *

1. Published in the Gazette of India, Extraordinary, 1979, Part II, Section 3 (ii), pp. 902—906.
"FORM 2F
(See rule 4)
NOMINATION PAPER

Election to the Legislative Assembly of Sikkim from a Constituency reserved for Sikkimese of Bhutia-Lepcha origin

PART I*
(To be used by candidate set up recognised political party)

I nominate as a candidate for election to the Legislative Assembly of Sikkim from the ............... Assembly Constituency.

Candidate's name.................................................................................................................................
Father's/mother's/husband's Name...........................................................................................................

his postal address........................................................................................................................................

his name is entered at S. No............... in Part number ...................... of the electoral roll for the ............. Assembly Constituency.

My name is................................. and it is entered at S.No........ in Part No............. of the electoral roll for the........... Assembly Constituency.

Date____________________________Signature of proposer.

PART II*
(To be used by candidate not set up recognized political party)

We hereby nominate as candidate for election to the Legislative Assembly of Sikkim from the ............ Assembly Constituency.

Candidate's name___________________Father's/mother's/husband's name

his postal address........................................................................................................................................

his name is entered at S. No............... in Part number ...................... of the electoral roll for the ............. Assembly Constituency.

We declare that we are electors of this Assembly Constituency and our names are entered in the electoral roll for this Assembly Constituency as indicated below and we append our signatures below in token of subscribing to this nomination:

Particulars of the proposers and their signatures

<table>
<thead>
<tr>
<th>Serial number</th>
<th>Number of</th>
<th>Electoral roll</th>
<th>Proposer</th>
<th>Full name</th>
<th>Signature</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
</tr>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>5</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>6</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>7</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>8</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>9</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>10</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

N.B. There should be ten electors of constituency as proposers as required under the proviso to sub-section (1) of section 33 of the Representation of the People Act, 1951.

*Strike out the part which is not applicable.

Conduct of Assembly Elections (Sikkim) Rules, 1979
(Statutory Rules and Orders)

PART III

I, the candidate mentioned in Part I*/Part II* assent to this nomination and hereby declare:—

(a) that I have completed...................years of age;

(b) (i)* that I am set up at this election by the .................party, which is recognised National Party*/State Party* in this State and that the symbol reserved for the above party be allotted to me.

(ii)* that I am set up at this election by the _______________party, which is a registered/unrecognised political party*/that I am contesting this election as an independent candidate* and that the symbols that I have chosen, in order of preference, are:—

(1)______________________________(2)_______________________________(3)________________

(c) that my name and my father’s/mother’s/husband’s name have been correctly spelt out above in___________(name of the language).

(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Legislative Assembly of this State.

I further declare that I am a Sikkimese of Bhutia/Lepcha origin.

Date___________________       (Signature of Candidate)

__________________________________________________________________________________________________________

*Strike out which is not applicable.

N.B.—A ‘recognised political party’ means a political party recognised by the Election Commission under the Election Symbols (Reservation and Allotment) Order, 1968 in the State of Sikim.

PART IV

(To be filled by the candidate)

Whether the candidate—

(i) has been convicted—

(a) of any offence(s) under sub-section (1); or

(b) for contravention of any law specified in sub-section (2),

of section 8 of the Representation of the People Act, 1951 (43 of 1951); or

(ii) has been convicted for any other offence(s) for which he has been sentenced to imprisonment for two years or more.

If the answer is “Yes”, the candidate shall furnish the following information:

i) Case/First information report No./Nos. .........................................................

ii) Police Station(s)…………………………..District(s)…………………………..State(s)……………………………………

iii) Section(s) of the concerned Act(s) and brief description of the offence(s) for which he has been convicted...........

iv) Date(s) of conviction(s)……………………………………

v) Court(s) which convicted the candidate…………………………………………

vi) Punishment(s) imposed [indicate period of imprisonment(s) and/or quantum of fine(s)]…………………………

vii) Date(s) of release from prison………………………………

viii) Was/ were any appeal(s)/revision(s) filed against above conviction(s)………………………………Yes/No.

ix) Date and particulars of appeal(s)/application(s) for revision filed……………………………………………………

x) Name of the court(s) before which the appeal(s)/application(s) for revision filed……………………………………

xi) Whether the said appeal(s)/application(s) for revision has/have been disposed of or is/are pending………………

xii) If the said appeal(s)/application(s) for revision has/ have been disposed of—

(a) Date(s) of disposal………………………………

(b) Nature of order(s) passed…………………………

Place:           (Signature of the Candidate).

Date:
PART V
(To be filled by the Returning Officer)

Serial number of nomination paper

This nomination was delivered to me at my Office at_____________ (hour) on_____________ (date) by the *candidate/*proposer ____________________.

Date____________________ Returning Officer.

*Strike out which is not applicable.

PART VI
Decision of Returning Officer accepting or rejecting the nomination paper

I have scrutinised this nomination paper in accordance with the provisions of section 36 of the Representation of the People Act, 1951 and decide as follows: —

Date____________________ Returning Officer

PART VII
Receipt for Nomination Paper and Notice of Scrutiny

(To be handed over to the person presenting the nomination paper)

Serial No. of nomination paper___________________________.

The nomination paper of ..........a candidate for election from the...........Assembly Constituency was delivered to me at my office at........(hour) on...........(date) by the *candidate/*proposer.

All nomination papers will be taken up for scrutiny at_____________ (hour) on_____________ (date) at___________________ (place).

Date____________________
Returning Officer.

*Strike out which is not applicable]
Election to the Legislative Assembly of Sikkim from a general Constituency or a constituency Reserved for Scheduled Caste

PART I*

(To be used by candidate set up by recognised political party)

I nominate as a candidate for election to the Legislative Assembly of Sikkim from the .............Assembly Constituency.

Candidate’s name...........................................................................................................................................

Father’s/mother’s/husband’s name....................................................................................................................

his postal address.............................................................................................................................................

his name is entered at S. No......................in Part number .......................................................of the electoral roll for the

..............Assembly Constituency.

My name is........................................and it is entered at S.No..........in Part No...............of the electoral roll for the

........ Assembly Constituency.

Date______________          Signature    of    proposer.  

PART II*

(To be used by candidate not set up recognized political party)

We hereby nominate as candidate for election to the Legislative Assembly of Sikkim from the ............. Assembly Constituency.

Candidate’s name....................... Father’s/mother’s husband’s name.................................

his postal address............................................................................................................................................

his name is entered at S. No........................in Part number .......................................................of the electoral roll for the

..............Assembly Constituency.

*Strike out the part which is not applicable.

---

Conduct of Assembly Elections (Sikkim) Rules, 1979
(Statutory Rules and Order)

We declare that we are electors of this Assembly Constituency and our names are entered in the electoral roll for this Assembly Constituency as indicated below and we append our signatures below in token of subscribing to this nomination:—

**Particulars of the proposers and their signatures**

<table>
<thead>
<tr>
<th>Serial number</th>
<th>Electoral roll Number of Proposer</th>
<th>Full name</th>
<th>Signature</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Part number of electoral roll of the Constituency</td>
<td>Serial number in that part</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td></td>
<td>3</td>
<td>4</td>
<td>5</td>
</tr>
<tr>
<td>1.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>6.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>7.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>8.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>9.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>10.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

N.B. There should be ten electors of Constituency as proposers as required under the proviso to sub-section (1) of section 33 of the Representation of the People Act, 1951.

**PART III**

I, the candidate mentioned in Part I*/Part II*, assent to this nomination and hereby declare—

(a) that I have completed..................year of age;

(b) 
   (i) *that I am set up at this election by the .................party; which is recognised National Party*/State Party* in this State and that the symbol reserved for the above party be allotted to me.

   (ii)* that I am set up at this election by the _______________party, which is a registered-unrecognised political party*/that I am contesting this election as an independent candidate* and that the symbols I have chosen, in order of preference, are:—

   (1)____________________________(2)____________________________(3)_____________

(c) that my name and my father’s/mother’s/husband’s name have been correctly spelt out above in___________(name of the language).

(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Legislative Assembly of this State.

*I further declare that I am a Member of the caste which is a Scheduled Caste of the State of Sikkim

Date___________________       (Signature of Candidate).

*Strike out which is not applicable.]

N.B.—A ‘recognised political party’ means a political party recognised Election Commission under the Election Symbols (Reservation and Allotment) Order, 1968 in the State of Sikkim.
Conduct of Assembly Elections (Sikkim) Rules, 1979
(Statutory Rules and Order)

PART IV
(To be filled by the candidate)

Whether the candidate—
(i) has been convicted—
(a) of any offence(s) under sub-section (1); or
(b) for contravention of any law specified in sub-section (2),
of section 8 of the Representation of the People Act, 1951 (43 of 1951); or
(ii) has been convicted for any other offence(s) for which he has been
sentenced to imprisonment for two years or more.

If the answer is “Yes”, the candidate shall furnish the following information:
(i) Case/First information report No./Nos. ..........................................................
(ii) Police Station(s)…………………………..District(s)…………………………..State(s)…………………………..
(iii) Section(s) of the concerned Act(s) and brief description of the offence(s) for which he has been convicted……
(iv) Date(s) of conviction(s)…………………………………..
(v) Court(s) which convicted the candidate…………………………………….
(vi) Punishment(s) imposed [indicate period of imprisonment(s) and/or quantum of fine(s)]…………………………..
(vii) Date(s) of release from prison…………………………………
(viii) Was/were any appeal(s)/revision(s) filed against above conviction(s)………………………….Yes/No.
(ix) Date and particulars of appeal(s)/application(s) for revision filed……………………………………………….
(x) Name of the court(s) before which the appeal(s)/application(s) for revision filed……………………………………
(xi) Whether the said appeal(s)/application(s) for revision has/have been disposed of or is/are pending………………
(xii) If the said appeal(s)/application(s) for revision has/have been disposed of—

(a) Date(s) of disposal…………………………………..
(b) Nature of order(s) passed…………………………..

Place: (Signature of the Candidate).
Date:

PART V
(To be filled by the Returning Officer)

Serial number of nomination paper______________________________________________________________

This nomination was delivered to me at my Office at__________________(hour) on_______________(date)
by the *candidate/*proposer___________________.

Date____________________ Returning Officer

*Strike out which is not applicable.

PART VI
Decision of Returning Officer accepting or rejecting the Nomination Paper

I have scrutinised this nomination paper in accordance with the provisions of section 36 of the Representation
of the People Act, 1951 and decide as follows:—

Date____________________ Returning Officer

PART VII
Receipt for nomination paper and notice of scrutiny
(To be handed over to the person presenting the nomination paper)

Serial No. of nomination paper...........................................................................................................

The nomination paper of...........a candidate for election from the.................Assembly Constituency
was delivered to me at my Office at...........(hour) on...........(date) by the *candidate/*proposer.
All nomination papers will be taken up for scrutiny at_______________(hour) on_______________(date) at___________________(place).

Date__________________

Returning Officer]

*Strike out which is not applicable.]*

1[FORM 2H
(See rule 4)
NOMINATION PAPER

Election to the Legislative Assembly of Sikkim from Sangha Constituency

PART I*

(To be used by candidate set up by recognised political party)

I nominate as a candidate for election to the Legislative Assembly of Sikkim from the Sangha Constituency.

Candidate's name……………………………………………………………………………………………………………………………

Father’s/mother’s/husband’s name………………………………………………………………………………………………………

his postal address…………………………………………………………………………………………………………………………

his name is entered at S. No........in part number........of the electoral roll for the ............Assembly Constituency.

My name is........and it is entered at S.No. .......in Part No. ..........of the electoral roll for the.........Sangha Constituency.

Date______________          (Signature    of    proposer.)

________________________________________________________________________________________________
________________________________________________________________________________________________

PART II*
(To be used by the candidate not set up by the recognized political party)

We hereby nominate as candidate for election to the Legislative Assembly of Sikkim from the _______ Sangha Constituency.

Candidate’s name ___________________ Father’s/mother’s/husband’s name ____________________________
his postal address ........................................................................................................................................
his name is entered at S. No. ...... in part number...... of the electoral roll for the ______________________ Sangha Constituency.

We declare that we are electors of this Assembly Constituency and our names are entered in the electoral roll for this Assembly Constituency as indicated below and we append our signatures below in token of subscribing to this nomination:—

Particulars of the proposers and their signatures

<table>
<thead>
<tr>
<th>Serial number</th>
<th>Electoral roll Number of proposer</th>
<th>proposer</th>
<th>Full name</th>
<th>Signature</th>
<th>Date</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Part number of electoral roll of Constituency</td>
<td>Serial number in that part</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>1.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>6.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>7.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>8.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>9.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>10.</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

N.B.—— There should be ten electors of constituency as proposers as required under the proviso to sub-section (1) of section 33 of the Representation of the People Act, 1951.

*Strike out the part which is not applicable.

PART III

I, the candidate mentioned in Part I*/Part II* assent to this nomination and hereby declare:—

(a) that I have completed.................. years of age;

(b) (i) *that I am set up at this election by the ............. party, which is recognised National Party/*State Party* in this State and that the symbol reserved for the above party be allotted to me.

(ii)* that I am set up at this election by the _______________ party, which is a registered-unrecognised political party*/that I am contesting this election as an independent candidate* and that the symbols I have chosen, in order of preference, are:—

(1)______________________________(2)_______________________________(3)_____________;

(c) that my name and my father’s/mother’s/husband’s name have been correctly spelt out above in___________ (name of the language).

(d) that to the best of my knowledge and belief, I am qualified and not also disqualified for being chosen to fill the seat in the Legislative Assembly of this State.

I further declare that I am a member of the ______________________ caste which is a Scheduled Caste of the State of Sikkem.

Date___________________        (Signature of Candidate)

N.B.—A ‘recognised political party’ means a political party recognised by the Election Commission under the Election Symbols (Reservation and Allotment) Order, 1968 in the State of Sikkim.
Conduct of Assembly Elections (Sikkim) Rules, 1979
(Statutory Rules and Order)

PART IV
(To be filled by the candidate)

Whether the candidate—

(i) has been convicted—
   (a) of any offence(s) under sub-section (1); or
   (b) for contravention of any law specified in sub-section (2),

Y/No.

(ii) has been convicted for any other offence(s) for which he has been
sentenced to imprisonment for two years or more.

If the answer is “Yes”, the candidate shall furnish the following information:

(i) Case/First information report No./Nos. ..............................................

(ii) Police Station(s) . . . District(s) . . . . . . . . . . . . . . . State(s) . . . . . . . . . .

(iii) Section(s) of the concerned Act(s) and brief description of the offence(s) for which he has been convicted……

(iv) Date(s) of conviction(s) . . . . . . . . . . . . . . . .

(v) Court(s) which convicted the candidate........................

(vi) Punishment(s) imposed [indicate period of imprisonment(s) and/or quantum of fine(s)] . . . . . . . . . . . . . . . . .

(vii) Date(s) of release from prison........................................

(viii) Was/were any appeal(s)/revision(s) filed against above conviction(s) ..................................................Y/No.

(ix) Date and particulars of appeal(s)/application(s) for revision filed . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . . .

(x) Name of the court(s) before which the appeal(s)/application(s) for revision filed . . . . . . . . . . . . . . . . . . . . . . . . . .

(xi) Whether the said appeal(s)/application(s) for revision has/have been disposed of or is/are pending . . . . . . . . . .

(xii) If the said appeal(s)/application(s) for revision has/have been disposed of—

(a) Date(s) of disposal................................................

(b) Nature of order(s) passed...................................

Place:  (Signature of the Candidate).

Date:

PART V
(To be filled by the Returning Officer)

Serial number of nomination paper

This nomination was delivered to me at my Office at ______ (hour) on ______ (date) by the *candidate/

*proposer________

Date____________________

Returning Officer

*Strike out which is not applicable.

PART VI

Decision of Returning Officer accepting or rejecting the nomination paper

I have scrutinised this nomination paper in accordance with the provisions of section 36 of the Representation of the People Act, 1951 and decide as follows:—

Date____________________

Returning Officer
Conduct of Assembly Elections (Sikkim) Rules, 1979
(Statutory Rules and Order)

PART VII
Receipt for Nomination Paper and Notice of Scrutiny
(To be handed over to the person presenting the nomination paper)

Serial No. of nomination paper.................................................................

The nomination paper of.............a candidate for election from the Sangha Constituency was delivered to me at my office at.......(hour) on.........(date) by the *candidate/*proposer.

All nomination papers will be taken up for scrutiny at_______________(hour) on_______________(date) at___________________(place).

Date__________________        Returning Officer.

*Score out which is not applicable.

1[(vi) for Forms 3A to 3C appended to the said rules, the following Forms shall be substituted, namely:--

1[FORM 3D
(See rule 7)
NOTICE OF NOMINATION

(To be used at an election from a constituency reserved for Sikkimese of Bhutia-Lepcha origin or from the Sangha Constituency)

Election to the Legislative Assembly of Sikkim from the.........................Constituency.
Notice is hereby given that the following nominations in respect of the above election have been received up to 3 p.m. today:—

<table>
<thead>
<tr>
<th>S.No. of nomination paper</th>
<th>Name of Candidate</th>
<th>Name of father/mother’s/husband’s</th>
<th>Age of candidate</th>
<th>Address</th>
<th>Particular of origin</th>
<th>Party affiliation</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
<td>7</td>
</tr>
</tbody>
</table>

Electoral roll No. of candidate

<table>
<thead>
<tr>
<th>Name of assembly Constituency</th>
<th>Part number of electoral roll</th>
<th>Serial number of candidate’s name in that part.</th>
<th>Names of Proposers</th>
<th>Part number of electoral roll</th>
<th>Serial number of proposers’ name in that part</th>
</tr>
</thead>
<tbody>
<tr>
<td>8</td>
<td>9</td>
<td>10</td>
<td>11</td>
<td>12</td>
<td>13</td>
</tr>
</tbody>
</table>

Place...........................................
Date.................................

Returning Officer.

**NOTICE OF NOMINATION**

(To be used at an election from a general constituency or a constituency reserved for Scheduled Castes)

### Election to the Legislative Assembly of Sikkim from the constituency.

Notice is hereby given that the following nominations in respect of the above election have been received up to 3 p.m. today:

<table>
<thead>
<tr>
<th>S.No. of nomination paper</th>
<th>Name of Candidate</th>
<th>Name of father/mother’s/husband’s</th>
<th>Age of candidate</th>
<th>Address</th>
<th>Particular of origin</th>
<th>Party affiliation</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
<td>7</td>
</tr>
</tbody>
</table>

---

### Electoral roll No. of candidate

<table>
<thead>
<tr>
<th>Name of Assembly Constituency</th>
<th>Part number of electoral roll</th>
<th>Serial number of candidate’s name in that part</th>
<th>Names of Proposers</th>
<th>Part number of electoral roll</th>
<th>Serial number of proposers’ name in that part</th>
</tr>
</thead>
<tbody>
<tr>
<td>8</td>
<td>9</td>
<td>10</td>
<td>11</td>
<td>12</td>
<td>13</td>
</tr>
</tbody>
</table>

Place

Date

Returning Officer.

---